

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.265/06**

**Tuesday this the 25<sup>th</sup> day of April 2006**

**C O R A M :**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

S.Maria Santha,  
W/o.D.Santha Kumar,  
No.46, Parvathy Krishna Street,  
Kollampalayam, Erode – 2. ....Applicant

(By Advocate Mr.T.C.Govindaswamy)

**Versus**

1. Union of India represented by the Secretary  
to the Government of India, Ministry of Railways,  
Rail Bhavan, New Delhi.
2. The General Manager,  
Southern Railway, Headquarters Office,  
Park Town P.O., Chennai – 03.
3. The Chief Personnel Officer,  
Southern Railway, Headquarters Office,  
Park Town P.O., Chennai – 03.
4. The Senior Divisional Personnel Officer,  
Southern Railway, Palghat Division,  
Palghat. ....Respondents

(By Advocate Mr.P.Haridas)

This application having been heard on 25<sup>th</sup> April 2006 the Tribunal on  
the same day delivered the following :-

**ORDER**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

This case relates to the non payment of ex-gratia compensation  
which the applicant claims is due to her after the death of her husband.  
Representations have been filed before the appropriate authorities and by  
Annexure A-6 dated 25.11.2005 the Senior Divisional Personnel Officer,  
Palghat, has intimated the applicant that the case has already been



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referred to CPO, Madras, for clarification and they are awaiting further orders from there. Counsel for the applicant submitted that the applicant would be satisfied if a direction is given to 2<sup>nd</sup> & 3<sup>rd</sup> respondents to duly dispose of Annexure A-5 representation made by her within a fixed time frame. Counsel for the respondents has no objection in adopting such a course of action.

2. Accordingly, we direct the 2<sup>nd</sup> & 3<sup>rd</sup> respondents to duly consider and dispose of Annexure A-5 representation of the applicant and convey a decision to her within a period of six weeks from the date of receipt of a copy of this order. The O.A is disposed of at the admission stage itself. No order as to costs.

(Dated the 25<sup>th</sup> day of April 2006)

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

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